

**PUNJAB PRE EMPTION (CHANDIGARH AND DELHI REPEAL)  
ACT, 1989**

**22 of 1989**

**[22nd May, 1989]**

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An Act to repeal the Punjab Pre-emption Act, 1913, as in force in the Union territories of Chandigarh and Delhi. Be it enacted by Parliament in the Fortieth Year of the Republic of India as follows:-

**1. Short title :-**

This Act may be called the Punjab Pre-emption (Chandigarh and Delhi Repeal) Act, 1989.

**2. Repeal of Punjab Act I of 1913 as in force in the Union territories of Chandigarh and Delhi :-**

The Punjab Pre-emption Act, 1913, as in force in the Union territories of Chandigarh and Delhi, is hereby repealed.

**3. Bar to pass decree in suits for pre-emption :-**

No court in the Union territories of Chandigarh and Delhi shall, after the commencement of this Act, pass a decree in any suit for pre-emption.